

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB- 1345/ND/2019

In the matter of :
Nextgen Procon (P) Ltd

.. PETITIONER

SECTION

Under Section 59 of IBC Code, 2016

Order delivered on 29.11.2019

Coram :

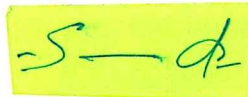
CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (JUDICIAL)
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Prashant Jain, Advocate for RP

For the Respondent/Corporate Debtor : Mr. Saurabh Kalia, Mr. Sawni Purohit, Advocates
For the Intervener :Mr. Bhawna Singh, Advocate for Ms. Lakshmi
Gurung, Sr. St. Counsel, Income tax.
Mr. M. Yadubhushana Rao, AROC

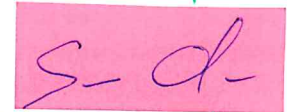
ORDER

Counsels for both sides are present. Counsel for the Intervener submitted that a copy of reply filed in CA No.672/C-III/ND/2019 has not been supplied to her. A copy of reply available with the Bench is provided in the open Court with the direction to file Rejoinder, if any. The matter is posted for making final submissions.

 21.1.2020.

(K.K. VOHRA)
MEMBER (TECHNICAL)

Surjit



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)